

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/2356 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Karimganj.

Dated Guwahati, the 30th April 2019.

Sub:- Earned Leave.

Ref:- Your letter No. JKD/P/2019/2360 dated 25.04.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 9(nine) days w.e.f. 04.05.2019 to 12.05.2019 along with station leave permission w.e.f. the evening of 03.05.2019 till the morning of 13.05.2019, has been granted/~~rejected~~. Further, The Addl. District and Sessions Judge, FTC, Karimganj and in his absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/2357-2358 /A, dated 30 '04 '19

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Systems Analyst, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Rdas